

1/182147/2023

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Establishment Section) Civil Secretariat
Srinagar/**Jammu**.

Subject:- Appointment of Multitasking Staff (Orderly) in the Department of Law, Justice and Parliamentary Affairs.

Reference:- (i) General Administration Department's OM No. GAD/MTG0RBIV/01/2023 (E-7098912) dated 07-02-2023.

(ii) Service Selection Board's No. SSB/Secy/Sel/Class-IV/2021/6273-78 dated 18-10-2022.

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Government Order No: **2489** -JK(LD) of 2023.
Dated : 17 - 02 - 2023.
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In terms of Rule 6(6) of the Jammu and Kashmir Appointment to Class-IV (Special Recruitment) Rules, 2020 and the recommendation of the J&K Service Selection Board, sanction is hereby accorded to the appointment of Mr. Shantmanu S/o Girdhari Lal R/o Village Fatwal P/o Chak Bana Tehsil Bishnah District Jammu (SC) District Cadre Baramulla as Multitasking Staff (Orderly) in the Pay Level-SL1 (14800-47100) with immediate effect.

The appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days from the date of issuance of this order and such candidate who fail to join within the stipulated time, shall forego his right to appointment and the same shall be deemed to have been cancelled ab-initio without any further notice.

The appointee shall be allowed to join only on the production of the following certificates (in original) to be verified subsequently:-

- (i) Academic/Qualification Certificates.
- (ii) Matriculation/Date of Birth Certificate.
- (iii) Health Certificate from the concerned Chief Medical Officer of the District.
- (iv) Domicile Certificate issued by the Competent Authority.
- (v) Certificates from the District Industries Centre (DIC) and District Employment and Counseling Centre to the effect that he has taken loan for self-employment from DIC/Employment Department, to be ascertained from the District Industries Centre (DIC) and District Employment and Counseling Centre of the domicile District, he shall relinquish the proprietorship of unit/enterprise and also stakes, if any, in such self-employment unit/enterprise before joining the Government service. He shall be required to repay the entire loan liability in suitable EMIs to be worked out by the DDO concerned from his salary. DDO concerned shall obtain an affidavit from the

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concerned appointee regarding both relinquishment of proprietorship and stakes, if any, in such a self-employment unit/enterprise and recovery to be made and also personally monitor its recovery.

- (vi) Valid relevant Category Certificate, if any, applicable.

The appointment of the above candidate shall further be subject to the following conditions:-

- (a) The clearance received from the Criminal Investigation Department, J&K is provisional and it shall be mandatory for the appointee to fill in the Verification Rolls (V-Rolls) as available through the online mode under the Electronic Employment Verification System (EVS). Any false information provided by the appointee or an adverse finding subsequent to the V-Roll submitted electronically shall result in cancellation of appointment without any further notice;
- (b) Appointee shall furnish an Undertaking in the shape of an Affidavit as per **Annexure-A** to this Order;
- (c) The salary of the appointee shall not be drawn and disbursed to him unless the satisfactory reports in respect of genuineness of Qualification/Date of Birth/Relevant Category Certificate and Final Character & Antecedents Report is received from the concerned Authorities/ Agency;
- (d) The appointee shall be on probation for a period of two years;
- (e) The appointment of the candidate shall be governed by the "New Pension Scheme" as notified vide SRO 400 of 2009 dated 24-12-2009;
- (f) The inter-se seniority of the appointee in the J&K Legal (Subordinate) Service shall be determined as per the J&K Civil Services (Classification, Control and Appeal) Rules, 1956;
- (g) The appointment of the above appointee shall be cancelled ab-initio, if it is found that they possess higher qualification than the prescribed one at any stage and he/ she shall also be liable for criminal prosecution under law; and
- (h) The appointment of the above appointee shall be subject to outcome of the writ petition(s)/OA, if any, pending on the subject before Competent Court of law.

By Order of Lieutenant Governor.

Sd/-

(Achal Sethi)

Secretary to Government.

No.LAW-Estt/273/2021-10.

Dated: 17 - 02 - 2023.

Copy to the:-

1. Chairman, Accelerated Recruitment Committee.

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2. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Deputy Commissioner, Baramulla.
6. Director, Archives, Archaeology and Museums, J&K.
7. Director Finance, Department of Law, Justice and Parliamentary Affairs.
8. Director Information, J&K with the request to kindly get this order published in two leading News Papers both at Srinagar and Jammu for information of the concerned.
9. Director Litigation, Kashmir.
10. Secretary, J&K Service Selection Board, Jammu.
11. District Litigation Officer, Baramulla.
12. Private Secretary to the Chief Secretary for information of the Chief Secretary.
13. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
14. Incharge Website, Department of Law, Justice and Parliamentary Affairs.
15. Select candidate for compliance.
16. Government Order file.
17. Concerned file.


17.02.2023
(Ashish Gupta)

Additional Secretary to Government.


17.02.2023

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**Annexure A to Government Order No. 2489-
JK(LD) of 2023 dated 17-02-2023**

Affidavit

I _____ S/o, D/o, Shri
_____ R/o _____ Aadhaar
No. _____ do hereby undertaking as under:

1. That, if on verification, my qualification/Date of Birth/Reserved Category Certificates from the concerned issuing authorities is found fake/forged, my appointment as Multitasking Staff (Orderly) in the Jammu and Kashmir Legal (Subordinate) Service shall be deemed to have been cancelled ab-initio.
2. That, I have no criminal records and do not face any criminal proceedings in any Court of law. If this is found to be incorrect, I shall be liable for removal from the provisional appointment as Multitasking Staff (Orderly) in the Jammu and Kashmir Legal (Subordinate) Service.
3. That, if at any later stage, it is found that I am in possession of lower/higher than the prescribed qualification, my appointment as Multitasking Staff (Orderly) shall be liable for cancellation.
4. That, in case any statement as at (1) to (3) above is proved to be false, I shall be liable for disciplinary proceedings under law.

Deponent

Verification:

The averments mentioned herein above are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Deponent

